

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.224- IA/2(AHM)2024
in
CP(IB) 174 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

Drip Capital Inc
V/s
Vibrant Fab Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 08/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Nishitha Nambiar, Adv.
For the Income Tax : Ms. Bhumi Gandhi, Adv. for Ms. Maithili Mehta, Ad

ORDER

IA/2(AHM)2024

Ld. Counsel for the Income Tax Office submitted that Department has no objection in the matter. RoC yet to file reply. Liquidator is directed to file Financial Statement and updated position of the Corporate Debtor under liquidation to decide the matter in the next hearing.

List for further consideration on 05.08.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)